

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20238/2006

(From the judgement and order dated 24/04/2003 as modified by order dated 09/05/2003 in WP (C) No.1264/2003 of The HIGH COURT OF CHHATTISGARH AT BILASPUR)

M/S. MARUTI CLEAN COAL &amp; POWER LTD.

Petitioner(s)

VERSUS

ALOK NIGAM &amp; ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,interim Relief and office report)  
(FOR FINAL DISPOSAL)

Date: 11/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.M. PANCHAL

HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. V. Krishnamurthy, Sr. Adv.  
Mr. T. Harish Kumar, Adv.  
Mr. Prasanth P., Adv.For Respondent(s) Mr. Ajit Kumar Sinha, Sr. Adv.  
Mr. Ashwarya Sinha, Adv.  
Mr. Ambhoj Kumar Sinha ,Adv  
Mr. Shewtabh Sinha, Adv.  
  
Mr. Anil Karnwal, Adv.  
Mr. Anil Kr. Sharma, Adv.  
Mr. R.C. Kaushik,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

In view of what is stated in paragraphs 23 &amp; 24 of decision in Maruti Clean Coal &amp; Power Limited Vs. Alok Nigam &amp; Anr. (2010) 5 SCC 434, the present petition is disposed of as dismissed.

(Neetu Sachdeva)  
Sr. P. A.(Sneh Bala Mehra)  
Court Master